

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 3799
ANSWERED ON – 25/03/2026

TRIBUNALS UNDER MWPC ACT, 2007

3799. SHRI MALLIKARJUN KHARGE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of Tribunals and Appellate Tribunals set up at Sub-Division and District levels under the Maintenance and Welfare of Parents and Senior Citizens Act, State-wise and year-wise during the last five years;
- (b) the number of cases brought forward, cases filed, cases disposed and cases pending during the same period, State-wise and year-wise; and
- (c) out of the total settled cases, the number of petitioners actually receiving allowances on time as per the orders of the Tribunals, State-wise and year-wise during the last five years?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI B.L. VERMA)

(a) to (c) As per the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, the States/Union Territories (UTs) are mandated to constitute Maintenance Tribunals and Appellate Tribunals. These Tribunals and Appellate Tribunals receive and dispose of applications for maintenance filed by the senior citizens. The data/details of such applications are not maintained centrally in this Department.
